

Constitution of Benches at Lucknow Bench of the Court
with effect from 4th January, 2010

<p>1. Hon. Pradeep Kant, J. Hon. Ritu Raj Awasthi, J.</p> <p>Hon. Pradeep Kant, J. (On Friday at 3.15 p.m.)</p> <p>1A. Hon. Ritu Raj Awasthi, J. (On Friday at 3.15 p.m.)</p>	<p>Fresh in Misc. Writs including Writs relating to Land Acquisition (except relating to Tolls on River Bridge in U.P.), Special Appeals, Public Interest Litigation, Environmental matters for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from the oldest upto the year 2007 for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of the matters starting from oldest of this category.</p> <p>Expedite Applications and Matters U/s 11 of Arbitration and Conciliation Act, 1996.</p> <p>Oldest Misc. Writs for Hearing.</p>
<p>2. Hon. Uma Nath Singh, J. Hon. Ashok Srivastava, J.</p>	<p>Fresh in Habeas Corpus Writs, Criminal Appeals including Government Criminal Appeals and matters u/s 378(4) Cr.P.C., Appeals arising out from POTA, Criminal Revisions for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Criminal Appeals for Bail/order of the year 2006 and 2007 for orders and admission.</p> <p><u>Thereafter</u> : Final Hearing of Criminal Appeals from the year 1979 to 1985 and Criminal Appeals in which accused persons are in custody including Capital sentence cases chronologically as per the numbers of the matters assigned.</p>
<p>3. Hon. Sunil Ambwani, J. Hon. Dr. Satish Chandra, J.</p>	<p>Fresh in Service Writs, and the Writs arising out of proceedings u/s 29 of State Financial Corporation Act for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Service writs upto the year 1998 starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of the matters starting from oldest of this category.</p>
<p>4. Hon. A. Mateen, J. Hon. Y.K. Sangal, J.</p>	<p>Fresh in Contempt Appeals, Criminal Writs and Criminal Contempt for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Criminal Appeals for Bail/order upto the year 2005 for orders and admission.</p> <p><u>Thereafter</u> : Final Hearing of Criminal Appeals from the year 1980 to 1985 and Criminal Appeals in which accused persons are in custody including Capital sentence cases chronologically as per the numbers of the matters assigned.</p>

<p>5. Hon. Devi Prasad Singh, J. Hon. Anil Kumar, J.</p>	<p>Fresh in Writs relating to Tax matters, Excise, Central Taxation, Income Tax Appeals and References and Writs relating to Recovery, including Tax recovery matters, Mines and Minerals, F.A.'s, F.A.F.O.'s and Family Court Appeals for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Writs relating to Tax matters upto the year 2006 and F.A.'s, F.A.F.O.'s upto the year 2004 starting from oldest for orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of the matters starting from oldest of this category.</p>
<p>6. Hon. Rajiv Sharma, J.</p>	<p>Fresh in Service Writs relating to Government Service for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Service Writs relating to Government Service starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
<p>7. Hon. S.S. Chauhan, J.</p>	<p>Fresh in Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956, Testamentary and Civil Contempt for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Civil Contempt upto the year 2005 starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
<p>8. Hon. Shri Narayan Shukla, J.</p>	<p>Fresh in Writs relating to consolidation, U.P.Z.A. And L.R. Act, Land Revenue Act, arising out of orders passed by Board of Revenue, Ceiling of Land, for Orders, Admission and Hearing including Bunch Cases.</p> <p style="text-align: center;">AND</p> <p>Fresh in Writs relating to Tax, Excise and Central Taxation for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
<p>9. Hon. Alok Kumar Singh, J.</p>	<p>Fresh in Applications u/s 482, Criminal Revisions, Criminal Writs, Habeas Corpus Writs and Matters u/s 407 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases. And Criminal Appeals from the year 2005 for hearing.</p> <p><u>At 2:00 p.m.</u> : Criminal Revisions and applications u/s 482 Cr.P.C. starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

<p>10. Hon. Dharam Veer Sharma, J.</p>	<p>Fresh in First Appeals, Second Appeals and all civil matters cognizable by Single Judge for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : First Appeals, Second Appeals starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
<p>11. Hon. Shabihul Hasnain, J.</p>	<p>Fresh in Service Writs other than Government Service, all Fresh and Listed matters under Industrial Dispute Act and all matters under Labour Law Enactments for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Service Writs other than Government Service starting from oldest, for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
<p>12. Hon. S.N.H. Zaidi, J.</p>	<p>Fresh in Major Bail Applications (i.e. Bail Applications u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing. And Criminal Appeals for the year 2003 and 2004 for Hearing.</p> <p><u>At 2:00 p.m.</u> : Major Bail upto the year 2008 for orders.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
<p>13. Hon. Vedpal, J.</p>	<p>Fresh in F.A.F.O.'s, Civil Revisions, Matters under Article 227 of the Constitution of India arising out of CPC and Rent Control Writs for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : F.A.F.O.'s, Civil Revisions, Rent Control Writs starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
<p>14. Hon. R.M. Chauhan, J.</p>	<p>Fresh in Criminal Appeals including Bail and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases. AND Criminal Appeals upto the year 2000 for Hearing.</p> <p><u>At 2:00 p.m.</u> : Criminal Appeals for Bail/orders for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

15. Hon. Ashwani Kumar Singh, J.	<p>Fresh in all Bail Applications (except u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2001 and 2002 for hearing.</p> <p><u>At 2:00 p.m.</u> : Minor Bail upto the year 2008 for orders.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
16. Hon. D.K.Arora, J.	<p>Fresh in Misc. Writs including under Article 227 of the Constitution of India (except arising out of CPC) and Writs relating to Educational and Society Matters for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Misc. Writs starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

SENIOR JUDGE
22-12-2009

**IIInd Constitution of Benches at Lucknow Bench of the Court
with effect from 4th January, 2010**

1. Hon. Devi Prasad Singh, J. Hon. S.C. Chaurasia, J.	<p>Fresh in Writs relating to Tax matters, Excise, Central Taxation, Income Tax Appeals and References and Writs relating to Recovery, including Tax recovery matters, Mines and Minerals, F.A.'s, F.A.F.O.'s and Family Court Appeals for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m. :</u> Writs relating to Tax matters upto the year 2006 and F.A.'s, F.A.F.O.'s upto the year 2004 starting from oldest for orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter :</u> Final Hearing of the matters starting from oldest of this category.</p>
2. Hon. Vedpal, J.	<p>Fresh in Criminal Appeals including Bail and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases. AND Criminal Appeals upto the year 2000 for Hearing.</p> <p><u>At 2:00 p.m. :</u> Criminal Appeals for Bail/orders for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter :</u> Final Hearing of matters starting from the oldest of this category.</p>
3. Hon. R.M. Chauhan, J.	<p>Fresh in Major Bail Applications (i.e. Bail Applications u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing. And Criminal Appeals for the year 2003 and 2004 for Hearing.</p> <p><u>At 2:00 p.m. :</u> Major Bail upto the year 2008 for orders.</p> <p><u>Thereafter :</u> Final Hearing of matters starting from the oldest of this category.</p>
4. Hon. Anil Kumar, J.	<p>Fresh in F.A.F.O.'s, Civil Revisions, Matters under Article 227 of the Constitution of India arising out of CPC and Rent Control Writs for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m. :</u> F.A.F.O.'s, Civil Revisions, Rent Control Writs starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter :</u> Final Hearing of matters starting from the oldest of this category.</p>

**SENIOR JUDGE
23-12-2009**

Notice Dated January 2, 2010

Court No.

- 7 **From 04-01-2010 onwards**, Hon'ble Mr. Justice Vedpal will sit singly in Court No. 7 at 10.15 a.m. and as per the amended constitution dated 23-12-2009 his Lordship will **not take up** the determination related to:-
- “Fresh in F.A.F.O.'s, Civil Revisions, Matters under Article 227 of the Constitution of India arising out of CPC and Rent Control Writs for Orders, Admission and Hearing including Bunch Cases.**
At 2:00 p.m. : F.A.F.O.'s, Civil Revisions, Rent Control Writs starting from oldest for Orders, Admission and Hearing including Bunch Cases.
Thereafter : Final Hearing of matters starting from the oldest of this category.”
- 7 **From 04-01-2010 onwards**, Hon'ble Mr. Justice Vedpal will sit singly in Court No. 7 at 10.15 a.m. and as per the amended constitution dated 23-12-2009 his Lordship will **will take up** the determination related to:-
- “Fresh in Criminal Appeals including Bail and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases. AND Criminal Appeals upto the year 2000 for Hearing.**
At 2:00 p.m. : Criminal Appeals for Bail/orders for Orders, Admission and Hearing including Bunch cases.
Thereafter : Final Hearing of matters starting from the oldest of this category.”
- 11 **From 04-01-2010 onwards**, as per the amended constitution dated 23-12-2009 Hon'ble Mr. Justice Anil Kumar will sit singly in Court No. 11 at 10.15 a.m. and his Lordship will take up the determination related to:-
- “Fresh in F.A.F.O.'s, Civil Revisions, Matters under Article 227 of the Constitution of India arising out of CPC and Rent Control Writs for Orders, Admission and Hearing including Bunch Cases.**
At 2:00 p.m. : F.A.F.O.'s, Civil Revisions, Rent Control Writs starting from oldest for Orders, Admission and Hearing including Bunch Cases.
Thereafter : Final Hearing of matters starting from the oldest of this category.”
- 20 **From 04-01-2010 onwards**, Hon'ble Mr. Justice R.M. Chauhan will sit singly in Court No. 20 at 10.15 a.m. and as per the amended constitution dated 23-12-2009 his Lordship will **not take up** the determination related to:-
- “Fresh in Criminal Appeals including Bail and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases. AND Criminal Appeals upto the year 2000 for Hearing.**
At 2:00 p.m. : Criminal Appeals for Bail/orders for Orders, Admission and Hearing including Bunch cases.
Thereafter : Final Hearing of matters starting from the oldest of this category.”
- 20 **From 04-01-2010 onwards**, Hon'ble Mr. Justice R.M. Chauhan will sit singly in Court No. 20 at 10.15 a.m. and as per the amended constitution dated 23-12-2009 his Lordship will **will take up** the determination related to:-
- “Fresh in Major Bail Applications (i.e. Bail Applications u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing. And Criminal Appeals for the year 2003 and 2004 for Hearing.**
At 2:00 p.m. : Major Bail upto the year 2008 for orders.
Thereafter : Final Hearing of matters starting from the oldest of this category.”
- 27 The Division Bench shown **in cause-list dated 04-01-2010** comprising Hon'ble Mr. Justice Devi Prasad Singh and Hon'ble Mr. Justice Anil Kumar will not be constituted in Court No. 27 at 10.15 a.m. and as per amended constitution dated 23-12-2009 this Division Bench will be comprised of Hon'ble Mr. Justice Devi Prasad Singh and Hon'ble Mr. Justice S.C. Chaurasia and their Lordships will take up the determination related to:-
- “Fresh in Writs relating to Tax matters, Excise, Central Taxation, Income Tax Appeals and References and Writs relating to Recovery, including Tax recovery matters, Mines and Minerals, F.A.'s, F.A.F.O.'s and Family Court Appeals for Orders, Admission and Hearing including Bunch cases.**
At 2:00 p.m. : Writs relating to Tax matters upto the year 2006 and F.A.'s, F.A.F.O.'s upto the year 2004 starting from oldest for orders, Admission and Hearing including Bunch cases.
Thereafter : Final Hearing of the matters starting from oldest of this category.”

Joint Registrar(L)
02-01-2010